

software; Basic Chemicals; Fabrics, piece-goods & made ups; Ready made garments; Woolen fabrics and Knitwear; and Projects & Services.

(b) and (c) The Marine Products Export Development Authority, Cochin administers a number of Subsidy Schemes for the assistance of sea-food processing plants for export production and modernisation of the sea-food industry. Selected Marine products also get assistance under cash compensatory support.

Handloom garments

1043. SHRI VALAMPURI JOHN: Will the Minister of TEXTILES be pleased to state;

(a) what are the reasons for India agreeing to quantitative restraints for handloom garments even though the MFA provides for exempt status;

(b) whether it is not a breach of the agreement on the part of United States to give a restrictive definition of hand-made; and

(c) whether there is any proposal to assert the Indian stand on 'hand-made' since the United States measures in this regard would be unacceptable to India on socio-economic and political grounds?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN): (a) to (c) Article 12.3 of the MFA provides for exempt status for hand-made cottage industry products made of handloom fabrics. There has been a difference in the interpretation of the term 'Hand-Made' between the developed importing countries and the developing countries. The developed importing countries interpreted this term as to mean only a process using the needle held by hand and excluding any machine. On the other hand, India held the view that this term would permit the use of hand or foot operated sewing machine. There has been no universally accepted definition of the term 'hand-made' for purposes of application of Article 12.3 of the MFA. Some of

the developing countries had also accepted the interpretation of the developed importing countries. In view of the above difference in the interpretation and also the large market access offered by the importing countries, India had to agree for a trade-off under which handloom garments were subjected to restraint while handloom fabrics and made-ups were given the exempt status.

2. The US Government tried to upset the above negotiated settlement last year by notifying a restrictive definition of 'hand-made' for handloom made-up products. India resolved this problem till the expiry of the present MFA by holding consultation with USA. The position is to be reviewed subsequently. The Govt. of India will resist attempts by US and other countries to interpret 'hand-made' in a restrictive manner.

Abolition of Export duty on chrome ore

1044. SHRI JAGADISH JANI: Will the Minister of COMMERCE be pleased to state;

(a) whether there is any proposal under Government's considerations for the abolition of export duty on chrome ore;

(b) if so, what are the details thereof; and

(c) what steps have been taken to implement the above proposal?

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER): (a) Export duty on chrome ore has already been abolished with effect from 17th March, 1985

(b) and (c) Do not arise.

Allocation of rapeseed oil to State/Union Territories

1045. SHRI JERLIE E. TARIANG: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state;

(a) the quantity of rapeseed oil allotted to each State/Union Territory in the